

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 4318
ANSWERED ON 11.08.2016

PUNJAB TERMINATION OF AGREEMENTS ACT, 2004

†4318. SHRI RAM CHARAN BOHRA

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the current status of Presidential reference regarding constitutional validity of the Punjab Termination of Agreements Act, 2004; and

(b) the future plan of the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(DR. SANJEEV KUMAR BALYAN)

(a) The Presidential Reference No. 1 of 2004 made by the Union of India in the Hon'ble Supreme Court on the constitutional validity of Punjab Termination of Agreements Act (PTAA), 2004 is under consideration of the Hon'ble Supreme Court. The last hearing in respect of Presidential Reference No. 1 of 2004 before Constitution Bench of Hon'ble Supreme Court was held on 12.05.2016.

(b) The future action in the matter would depend upon the outcome of the judgement of the Hon'ble Supreme Court on the above Presidential Reference.
